

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A. No. 150 of 2001

New Delhi, this the 9th day of September, 2002

HON'BLE MR. S.A.T. Rizvi, MEMBER (A)

1. Shri A.K. Pal, C.C.
S/O Shri D.P. Sharma
R/O RZ/17, Indira Park,
Uttam Nagar, New Delhi-59
2. Shri Ram Pat, C.C.
S/O Shri Inder Singh
R/O New Roshan Pura,
P.O. Najafgarh, New Delhi.
3. Shri Surat Singh, H.G.
S/O Shri Mohar Singh
R/O 1666, Gulshala Road,
Najafgarh, New Delhi-43
4. Shri SObram Singh, SPC
C/O Sh.Chet Ram R/O
I/228, Karam Pura, New Delhi

(By Advocate Dr. J.C. Madan)

-APPLICANTS

Versus

1. Union of India through
Secretary, Ministry of Home
Affairs, North Block, N/Delhi
2. The Govt. of NCT of Delhi through
Secretary, 5, Sham Nath Marg,
Delhi-54
3. The Director General, Home Guards
CTI Complex, Raja Garden, N/Delhi.

-RESPONDENTS

(By Advocate Sh. Vijay Pandita)

O R D E R (ORAL)

After hearing for some time, learned counsel appearing on behalf of the applicants prays for permission to withdraw the present OA. He is allowed to do so. In the circumstances, the present OA is dismissed as withdrawn.


(S.A.T. Rizvi)
MEMBER(A)

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